

SECTION-III

SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 3182, 3193-3202, 3183-3192 AND 3203-3212 OF 2025

WITH

Interlocutory Application No(s). 42432, 42435, 63110 of 2023 & 45645 of 2023 & 47514, 63894 of 2023

(Application for permission to file Additional Documents in C.A. Nos. 3182 & 3193-3202 & 3183-3192 of 2025 respectively)

WITH

Interlocutory Application No(s). 67300/2023, 109958/2023, 171305/2025 & 81056, 248117 of 2023

(Application for Impleadment in C.A. Nos. 3182 & 3193-3202 of 2025 respectively)

WITH

Interlocutory Application No(s). 149232/2023, 66815/2024

(Application for permission to intervene in SLP in CA No. 3182/2025)

WITH

Interlocutory Application No(s). 270019/2024, 20726/2025

(Application for permission to impleadment in SLP in CA No. 3182/2025)

WITH

Interlocutory Application No(s) 47020/2025,

(Application seeking Intervention)

WITH

Interlocutory Application No(s). 99776/2025

(Application for Modification)

WITH

Interlocutory Application No(s) 38489 & 140788 of 2023

(Application for Exemption from filing C/C of the impugned judgment in C.A. Nos. 3183-3192 & 3203-3212 of 2025 respectively)

WITH

Interlocutory Application No(s) 52672 & 52684 of 2023

(Application for permission to appear and argue in person in C.A. Nos. 3183-3192 & 3193-3202 of 2025 respectively)

WITH

Interlocutory Application No(s) 22070 of 2025

(Application for discharge of Advocate in C.A. Nos. 3183-3192 of 2025)

YES BANK LIMITED AND ANR. ETC.

... Appellants

VERSUS

AXIS TRUSTEE SERVICES LIMITED AND ORS. ETC.

... Respondents

OFFICE REPORT

1. The matters above-mentioned were listed before the Hon'ble Court on 26.02.2026 with Office Report dated- 04.02.2026 when the Hon'ble Court was pleased to pass the following Order:

“1. Arguments concluded.

2. Judgment reserved.

3. By tomorrow i.e. 27th February, 2026, learned Solicitor General shall place before us all documents/papers containing notes leading to the decision of the Central Government to notify the final scheme for re-construction of ‘Yes Bank’ in terms of Section 45 of the Banking Regulation Act, 1949.

4. The parties are granted liberty to file their written notes of arguments by 10th March, 2026.”

It is submitted that Mr. Nagarkatti Kartik Uday, Advocate for R. No. 1, Mr. Shardul S. Shroff, Advocate for the Appellant has on 11.03.2026 e-filed Written Submissions respectively alongwith the proof of service in C.A. No. 3182 of 2025 and Mr. Sanjay Kapur, Advocate for the proposed Intervenor has also on 11.03.2026 e-filed Written Submissions in C.A. No. 3182 of 2025 without proof of service. The same are barred by time by one day and copies of the same have already been circulated to the residential office of the Hon'ble Judges.

It is further submitted that Mr. L.V. Srinivasan, Respondent-in-person has on 10th March, 2026 e-mailed Written Submission which is within time without serving the copy to the other side advocates in C.A. Nos. 3183-3192 and 3193-3202 of 2025 and copies of the same have already been circulated to the residential office of the Hon'ble Judges.

It is further submitted that Ms. Vanya Gupta, Advocate for Respondent No. 1 has on 12th March, 2026 e-filed Additional Note on Submissions dated March 10, 2026 of Respondent No. 1 after serving the copy to the other side advocates in C.A. Nos. 3193-3202 of 2025 and the same is barred by time by two days. Copies of the same have already been circulated to the residential office of the Hon'ble Judges.

It is further submitted that Mr. Navneet R, Advocate for the Appellant and Mr. P.S. Sudheer, Advocate has on 11th March, 2026 and 13th March, 2026 e-filed Written Submissions by Mr. Tushar Mehta, Ld. Solicitor General of India, on behalf of Reserve Bank of India and Written Submissions by Mr. Ritin Rai, Sr. Advocate, on behalf of Respondent Nos. 33 to 55 respectively in C.A. Nos. 3183-3192 of 2025 after serving the copy to the other side advocates. The same are barred by time by one day and three days respectively. Copies of the same have already been circulated to the residential office of the Hon'ble Judges.

Service position of the Civil Appeals above-mentioned are as follows:-

C.A. NO. 3182 OF 2025

2. There are five respondents in this appeal and status of parties and pleadings as regards the appeals is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Remarks
RESPONDENT NO. 1	MR. N.K. UDAY, Adv.	Service is Complete.
RESPONDENT NO. 2	-	Served at SLP stage but no one has entered appearance on his behalf till date. Service is Complete.
RESPONDENT NO. 3	MR. NAVNEET R., Adv.	Service is Complete.
RESPONDENT NO. 4	-	Served at SLP stage but no one has entered appearance on his behalf till date. Service is Complete.
RESPONDENT NO. 5	MR. ABHISHEK YADAV, ADV. AFTER TAKING NO OBJECTION FROM THE ERSTWHILE ADVOCATE, MR. NIRNIMESH DUBE.	Service is Complete.

C.A. NOS. 3193-3202 OF 2025

3. There are 69 respondents in this appeal and status of parties and pleadings as regards the appeals is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Remarks
RESPONDENT	MS. MALVIKA KAPILA, Adv. after taking	Service is Complete.

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Remarks
NOS. 1	No Objection from the erstwhile Advocate, Ms. Vanya Gupta.	
RESPONDENT NO. 2, 11, 13, 30, 56, 66 & 67	-	Served through Certificate of service from the High Court. Service is Complete.
RESPONDENT NO. 3	MR. NAVNEET R., Adv.	Service is Complete.
RESPONDENT NO. 4	MR. N.K. UDAY, Adv.	Service is Complete.
RESPONDENT NO. 5, 9, 14, 15, 16 & 17	-	Unserved as per Certificate of service from the High Court. Service not Complete.
RESPONDENT NO. 6	MR. E.C. AGRAWALA, ADV.	Service is Complete.
RESPONDENT NO. 7, 20 to 23, 25, 26, 57 to 65	MR. SRIJAN SINHA, ADV.	Service is Complete.
RESPONDENT NO. 8	M/S K. ASHAR & CO. , ADV.	Service is Complete.
RESPONDENT NO. 10	MR. ABHISHEK YADAV, ADV. AFTER TAKING NO OBJECTION FROM THE ERSTWHILE ADVOCATE, MR. NIRNIMESH DUBE.	Service is Complete.
RESPONDENT NO. 12	M/S DUA ASSOCIATES, ADV.	Service is Complete.
RESPONDENT NO. 18	MR. KAUSHIK CHOUDHARY, ADV.	Service is Complete.
RESPONDENT NO. 33 TO 55	MR. P.S. SUDHEER, ADV.	Service is Complete.
RESPONDENT NO. 68	MR. AMAN RAJ GANDHI, ADV.	Service is Complete.
RESPONDENT NO. 32	-	Served at SLP stage but no one has entered appearance on their behalf till date. Service is Complete.
RESPONDENT NO. 29	RESPONDENT-IN-PERSON	Interaction of Respondent in person has been done before the Ld. Registrar(J-I) at SLP stage.
RESPONDENT NO. 24	-	DECEASED AT SLP STAGE BUT NO SUBSTITUTION APPLICATION FILED TILL

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Remarks
		DATE.

C.A. NOS. 3183-3192 OF 2025

4. There are 69 respondents in this appeal and status of parties and pleadings as regards the appeals is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Remarks
RESPONDENT NOS. 1	MR. N.K. UDAY, Adv.	Service is Complete.
RESPONDENT NO. 2	MR. RAJ BAHADUR YADAV, ADV.	Service is Complete.
RESPONDENT NOS. 3 AND 4	MR. SHARDUL S. SHROFF, Adv.	Service is Complete.
RESPONDENT NO. 6	MR. ABHISHEK YADAV, ADV. AFTER TAKING NO OBJECTION FROM THE ERSTWHILE ADVOCATE, MR. SIDDHESH SHIRISH KOTWAL.	Service is Complete.
RESPONDENT NO. 7 & 8	MR. KAUSHIK CHOUDHARY, ADV.	Service is Complete.
RESPONDENT NO. 17	M/S. K. ASHAR & CO., ADV.	Service is Complete.
RESPONDENT NO. 20	MS. VANYA GUPTA, ADV.	Service is Complete.
RESPONDENT NO. 21	M/S DUA ASSOCIATES, ADV.	Service is Complete.
RESPONDENT NOS. 28 AND 31	RESPONDENT-IN-PERSON	Interaction of Respondent in person has been done before the Ld. Registrar(J- I) at SLP stage.
RESPONDENT NO. 32	MR. SRIJAN SINHA , ADV.	Service is Complete.
RESPONDENT NO. 33 TO 55	MR. P.S. SUDHEER, ADV.	Service is Complete.
RESPONDENT NO. 68	MR. AMAN RAJ GANDHI, ADV.	Service is Complete.
RESPONDENT NOS. 5,9,10,11,12,14,15,16,18,19,2 2,25,27,29,30,56 TO 67 AND 69	-	Served at SLP stage but no one has entered appearance on their behalf till date. Service is Complete.
RESPONDENT NO. 13	-	DECEASED AT SLP STAGE BUT NO SUBSTITUTION APPLICATION FILED TILL DATE.
RESPONDENT NOS. 23, 24	-	AS PER TRACKING

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Remarks
AND 26		REPORT REMARKS SHOWS ITEM RETURNED ADDRESSEE LEFT WITHOUT INSTRUCTIONS SERVICE NOT COMPLETE.

C.A. NOS. 3203-3212 OF 2025

5. There are 69 respondents in this appeal and status of parties and pleadings as regards the appeals is as under:

CIVIL APPEAL NO.	TOTAL NO. OF RESPONDENTS	VAKALATNAMA FILED	REMARKS
3203 OF 2025	6	FOR R. NOS. 1, 3 & 4	SERVICE IS COMPLETE ON R. NOS. 1, 3 & 4 ONLY.
3204 OF 2025	25	FOR R. NOS.1, 12, 13, 15 & 19	R. NO. 13 DECEASED AT SLP STAGE BUT NO SUBSTITUTION APPLICATION FILED TILL DATE. SERVICE IS COMPLETE ON FOR R. NOS.1, 12, 13, 15 & 19 ONLY.
3205 OF 2025	5	FOR R. NOS. 1, 3 & 4	SERVICE IS COMPLETE ON R. NOS. 1, 3 & 4 ONLY.
3206 OF 2025	4	FOR R. NOS. 3 & 4	SERVICE IS COMPLETE ON R. NOS. 3 & 4 ONLY.
3207 OF 2025	6	R. NO. 1 has filed an application for appear and argue in person in (connected matters i.e. C.A. Nos. 3186 & 3198 of 2025 and interaction has been done before the Ld. Registrar(J-I) on his behalf at SLP stage) AND FOR R. NO.3	SERVICE IS COMPLETE ON R. NOS. 1 & 3 ONLY.
3208 OF 2025	6	R. NO. 1 has filed an application for appear and argue in person in	SERVICE IS COMPLETE ON R. NOS. 1 & 3 ONLY.

CIVIL APPEAL NO.	TOTAL NO. OF RESPONDENTS	VAKALATNAMA FILED	REMARKS
		(connected matters i.e. C.A. Nos. 3186 & 3198 of 2025 and interaction has been done before the Ld. Registrar(J-I) on his behalf at SLP stage) AND FOR R. NO.3	
3209 OF 2025	16	FOR R. NOS. 1,3, 4, 6, 10	SERVICE IS COMPLETE ON R. NOS. 1,3, 4, 6, 10 ONLY.
3210 OF 2025	27	FOR R. NOS. 1, 25,26	SERVICE IS COMPLETE ON R. NOS. 1, 25, 26 ONLY.
3211 OF 2025	23	FOR R. NOS. 14, 15, 17, 21, 25	SERVICE IS COMPLETE ON R. NOS. 14, 15, 17, 21, 25 ONLY.
3212 OF 2025	5	FOR R. NOS. 1, 4 & 5	SERVICE IS COMPLETE ON R. NOS. 1, 4 & 5 ONLY.

6. It is further submitted that there are 69 respondents in this appeal i.e. C.A. No. 3203-3212 of 2025 which are common parties in C.A. Nos. 3193-3202 and 3183-3193 of 2025. However, Counsel has not filed spare copies, hence NLPA could not be issued.

7. It is lastly submitted that Notice of Hearing has been sent through email to the Respondent-in-person.

8. The appeals along with the application(s) above-mentioned is listed before the Hon'ble Court with this Office Report.

DATE: 18-05-2026.

ASSISTANT REGISTRAR

Copy to :-

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- 4 Mr. Abhishek Yadav, Advocate.
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- 15 M/s. K. Ashar & Co., Adv.
- 16 Mr. E.C. Agrawala, Adv.
- 17 M/s. Dua & Associates, Adv.
- 18 Mr. Kaushik Choudhary, Adv.
- 19 Mr. P.S. Sudheer, Adv.
- 20 Ms. Malvika Kapila, Adv.
- 21 Mr. Raj Bahadur Yadav, Adv.

ASSISTANT REGISTRAR